

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Monday, this the 18th day of January -2021.

Crl.M.P.No.269/2021

1. Kanaga, W/o.Kannan
 2. Mani @ Manikandan, S/o.Mohan
 3. Meena, W/o.Mohan
- ... Petitioners/Accused.

Vs

State through the Inspector of Police,

Melur P.S. Cr.No.1917/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.C.Manikandan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition for extension of time for surrender and execute the bail bond.
2. Heard both sides.
3. The learned counsel for the petitioners submitted that anticipatory bail was granted to the petitioners as per order in Crl.M.P.No.5352/2020 dated 28.9.2020 with direction to surrender before the concerned court after a period of 6 weeks from the date of order. But, unfortunately the petitioners are not able to furnish the sureties as ordered by this court because of Covid 19, in the meantime the time granted by this court was expired, hence requested further time to execute the bail bond. The learned Public Prosecutor has no serious objection.

4. The petitioners were granted anticipatory bail as per order in CrI.M.P.No. 4352/2020 dated 28.9.2020 directing the petitioners to surrender before the concerned court after a period of 6 weeks from the date of order failing which the anticipatory bail stands cancelled. Considering the facts and circumstances of the case and the reasons assigned by the petitioners and in the interest of justice, this petition is allowed and as last chance, time is extended for two weeks from the date of passing this order to surrender and execute the bail bond and other conditions remain as such, further extension will not be entertained.

Pronounced by me in Open Court on the 18th day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

Copy to

1. The J.M.Melur
2. The Inspector of Police, Melur P.S.
3. The Petitioners through his counsel.